

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00603/2018

Chandigarh, this the 22nd day of May, 2018

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Ajay, aged 23 years, son of Satyawan, resident of H.No.1105, Village Lajwana Kalan, Tehsil and District Jind, Haryana 126101 (Group-C).

....APPLICANT

(Present: Mr. Vijay, Advocate.)

VERSUS

1. Union of India through its Secretary, Ministry of Communications, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Postmaster General (Recruitment), Haryana Circle, 107, The Mall, Mall Road, Ambala 133001.
3. Vivek Sandhu S/o Naresh Kumar Sandhu, H.No.601/29, Ajmer Basti, Bhiwani Road, Jind 126102 (Last selected candidate by respondent no.2 in merit list).

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 14.03.2018 (Annexure A-7), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion

on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to The Chief Postmaster General (Recruitment), Haryana Circle, (respondent no.2) to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order positively.

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